

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

11

C.P No. 1102/(MAH)/2017

CORAM:

Present:



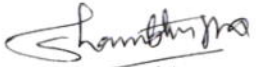
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Omicron Sensing Pvt.Ltd.
V/s.
Fablab Engineering India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.


S. No.	NAME	DESIGNATION	SIGNATURE
①	Adv. Shital Ekawade	Adv. for Opponent	
②	Adv. Amir Arsiwala	Adv for Applicant	
③	a/w Adv. Shambhu Jha	— —	


ORDER

CP No. 1102/ I&BP/NCLT/MB/MAH/2017

First Call : The Petitioner Counsel and the Corporate Debtor Counsel present. Pass over, for filing the consent terms.

Second Call: On the Consent terms filed by the Petitioner Counsel, this Petition is hereby dismissed as withdrawn.


V. NALLASENAPATHY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl : Consent Terms.